

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH KOLKATA**

**Original Application No. -**

IN THE MATTER OF :

**Mahendra Prakash Soren**

**PETITIONER**

**VERSUS**

**State of Jharkhand & Others**

**RESPONDENTS**

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**DATE** 26/03/2025

**PRAKASH PANDEY**

**PLACE** Pakur

**COUNSEL FOR THE PETITIONER**

**E- MAIL –advprakashpande@gmail.com**

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**SYNOPSIS**

That the petitioner is approaching this Hon'ble National Green Tribunal against the environment pollution which is being caused by respondent no. 7 to 13. The respondent no. 7 to 13 undertake stone crushing, mining and related activities, causing immense dust to affect the region, without boundary wall in surrounding area, mandatory sprinkling water to suppress the dust thereby resulted in extreme air pollution and severe noise pollution in the area of PS Hiranpur District Pakur of Jharkhand. As the stone mining and crushing activities are operational in day as well as during night time, the daily life of the villagers are adversely impacted, disallowing all villagers a noise-free and peaceful sleep whereby the prime fundamental right to life of villagers are being snatched by the respondents. Respondent no 7 to 13 violating the guideline issued by CPCB regarding Stone Crusher. The sites of respondent no. 7 to 13 are in close proximity to human settlements, whereby the primary school located within 150-200 meter from stone crusher and Anganbadi are badly affected by the air pollution, worsening the health of children. The dust emitting from units of respondent no. 7 to 13 directly reaches the agricultural fields which damages the crops as well as turning the fertile fields into barren lands, in consequence, deteriorating agriculture snatching away the livelihood of many villagers. Also, as per law, respondent units are obligated to plant

trees to minimize the environment damage but the same has not been done by any of the respondents.

Further, respondent no.7 to 13 carry out explosions in the mines by big borings, due to which the roofs and walls of the houses start to vibrate and crack burst. The transportation of crushed stone is also very poor, the rocks and crushed materials are often dropped by overloaded trucks of the respondents, aggravating the vulnerability to road accidents.

The stone crushing units of the respondent no.7 to 13 functioning in the area have not installed water sprinkling system and huge clouds of dust are spread everywhere in the region. No efforts on the part of management are made to minimize pollution and its adverse impacts on environment, human health, vegetation and livelihood. Therefore, the respondent no.7 to 13 have violated Environment (Protection) Act and Air Act. All of the above acts of respondent no. 7 to 13 have resulted in creation of unhealthy and polluted environment. The petitioner along with other residents, is helpless to witness their clean homes to turn dusty, unclean and polluted. Therefore, the petitioner is praying to this Hon'ble Tribunal for stopping the extreme damage to the environment by the respondent no.7 to 13.

DATE 26/03/25

PLACE Pakur



PRAKASH PANDEY

COUNSEL FOR THE PETITIONER

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****EASTERN ZONE BENCH KOLKATA****Original Application No. -**

IN THE MATTER OF :

**Mahendra Prakash Soren****PETITIONER****VERSUS****State of Jharkhand & Others****RESPONDENTS****CHRONOLOGY OF EVENT**

<b>Date</b>	<b>Particulars</b>
21/02/25	Petitioner Complaint before Deputy Commissioner Pakur
April 2025	Petitioner taking initiative by filing case before Hon'ble NGT Regarding non compliances of Environmental norms

DATE 26/03/25

PLACE Pakur


  
PRAKASH PANDEY

COUNSEL FOR THE PETITIONER

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH KOLKATA**

**Original Application No. -**

IN THE MATTER OF :

**Mahendra Prakash Soren**

S/o Muni Marandi aged 27years

R/o Gram Panchayat-Murgadanga, Bishanpur

District Pakur, Jharkhand - 816107

M.No. : 82354 41040

**PETITIONER**

**VERSUS**

**(1) State of Jharkhand**

Through Chief Secretary

1st Floor, Project Building, Dhurwa, Ranchi- 834004

Email : [cs-jharkhand@nic.in](mailto:cs-jharkhand@nic.in)

**(2) Ministry of Environment, Forest and Climate Change**

Through its secretary, New Delhi

Indira Paryavaran Bhawan, Jor Bag, New Delhi, 110003

E Mail : [secy-moef@nic.in](mailto:secy-moef@nic.in)

**(3) Central Pollution Control Board**

Through its Member Secretary

Parivesh Bhawan ,East Arjun Nagar ,Delhi 110032

E Mail [ccb.cpcb@nic.in](mailto:ccb.cpcb@nic.in)

**(4) Jharkhand State Pollution Control Board**

Through Member Secretary

E-1,CTI Colony, Dhurwa Ranchi - 834004

E-mail : [info@jspcb.org](mailto:info@jspcb.org)

**(5) District Magistrate/ Deputy Commissioner Pakur**

Office of the Deputy Commissioner

DC Office New Collectorate Building, Pakur, Jharkhand

E-Mail : dc-pak@nic.in

**(6) District Mining Officer Pakur**

Mining Office, Bhwan khadanpara Pakur

Jharkhand 816107

E Mail dmo.pkr@gmail.com

**(7) M/s Dada Bhai Stone Works**

Through Partner - Md. Maniruzzamam

Village Bishanpur, PS Hiranpur, District Pakur, Jharkhand

816107

**(8)M/S Pakur Black Rock Stone works**

Through Akibul Shaikh

Village Ganeshpur, PS Hiranpur District Pakur Jharkhnad

Pin Code 816107

**(9) M/S NJP Stone Works(Stone Crusher)**

Through MD Noorujjaman Shekh

Village Siulidanga,PS Hiranpur District- Pakur

Jharkhand – 816107

**(10) M/S Noorujjaman shekh**

Through Proprietor Md. Noorujjaman shekh

Village Mansinghpur, PS Hiranpur

Dist Pakur State Jharkhand 816107

**(11) M/s New Four Star Stone Works**

Through Partners Name :Abdul Gaffar & Farukh Hussain

Village Siulidanga,PS Hiranpur District- Pakur

Jharkhand - 816107

**(12) M/S Four Star Stone Works**

Through Ahidur Rahman

Village Pratappur & Mansinghpur

PS and District- Pakur

Jharkhand – 816107

**(13) M/S Jai Guru Stone Works**

Through Pradip Tebriwal

Village Mansinghpur, PS Hiranpur

District Pakur, Jharkhand 816107

**RESPONDENTS**

**ORIGINAL APPLICATION UNDER SECTION 14,15 READ WITH SECTION 18  
OF THE NATIONAL GREEN TRIBUNAL ACT 2010**

It is humbly submitted by the petitioners as under:

**FACTS OF THE CASE**

- 1) That the humble petitioner is a resident of village Bishanpur, district Pakur, Jharkhand who is badly affected by the extreme air pollution and exhausting noise pollution done on large scale by stone mining and stone crusher units of respondent no. 7 to 13.
- 2) That the respondent no 1 to 6 are government bodies who are responsible and Authorized for taking action against illegal Mining/stone Crusher and inspection of statutory and regulatory compliances in District Pakur, Jharkhand.
- 3) That the respondent no. 7 to 13 are project proponents carrying out stone mining and stone crushing activities in village Bishanpur, Pratapur, Mansinghpur, Siulidanga, Ganeshpur, Bishanpur, all units located in PS Hiranpur District Pakur of Jharkhand State. These units are operational and violating the mandatory terms of Environment Clearance (EC), CTO and damaging environment by frustrating air with huge clouds of dust without putting any dust suppression mechanism,

no boundary wall, no concrete road developed, No Green Belt area developed , carrying uncovered and illegal transportation of crushed material also blasting/explosion in mines 24\*7.

- 4) That respondent no. 7 to 13 have bluntly violated every mandatory term of the CTO and have polluted the air in Bishanpur to such an extent that the residents of village Bishanpur are living inside dusty cloud. There is discharge of fugitive emission from the stone crusher which has caused to people of Bishanpur Village respiratory infection such as Asthma diseases like respiratory, eye & skin irritation, diarrhea and lung ailments
- 5) That since the day of installation of stone mining and crushing unit of respondent no.7 to 13, no measures have been taken to suppress the dust. The respondent no.7 to 13 have never sprinkle water or did anything to decrease the emitted dust consequently making nearby adivasi villages polluted with heavy dust.
- 6) That the mining lease belonging to the Respondent no 7 to 13 is at a distance of hardly 50-100 meter from agriculture land and from aam rasta which is not only contrary to the provision of environment laws but is a major cause of concern for the residents of the applicant village. Further, the sites of Respondent no 7 to 13 of is in close proximity to human settlements, whereby the primary school and Anganbadi are always polluted with dust and obnoxious noise from blasting/explosions such that the children going to schools in the villages to the extent of 6 kilometers, are daily exposed and adversely affected by the dust from the stone mines and crusher units of the respondents.
- 7) That the dust emitting from units of respondent no.7 to 13 directly reaches the agricultural fields of petitioner and villagers which is damaging the crops as well as turning the fertile fields into barren

lands, in consequence, agriculture is deteriorating and the livelihood of many villagers is being snatching away. Further, the green fields provide food to cows but the dusty grass fields have badly hindered the cattle grazing.

- 8) That since the establishment of the mines, crusher units, respondent no.7 to 13 are not planting trees violating terms of CTO. Each proponent who obtains CTO shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity but respondent no.7 to 13 have bluntly ignored this clause and continued to damage environment.
- 9) That Respondent no 7 to 13 have not erected wind breaking wall in the periphery of Unit
- 10) That below are the mandatory condition for stone crusher which need to be comply by respondent no 7 to 13 but not complied

<b>Unit Name</b>	<b>Wind Breaking Wall</b>	<b>Green Belt</b>	<b>Water Sprinkler</b>	<b>Rain Water Harvesting</b>	<b>Paved Road</b>
<b>M/s Dada Bhai Stone Works</b>	NO	NO	NO	NO	NO
<b>M/S Pakur Black Rock Stone works</b>	NO	NO	NO	NO	NO
<b>M/S Noorujjaman shekh Partner Of NJP Stone Works</b>	NO	NO	NO	NO	NO
<b>M/S Noorujjaman shekh</b>	NO	NO	NO	NO	NO
<b>M/s New Four Star Stone Works</b>	NO	NO	NO	NO	NO
<b>M/S Four</b>	NO	NO	NO	NO	NO

<b>Star Stone Works</b>					
<b>M/S Jai Guru Stone Works</b>	NO	NO	NO	NO	NO

Photographs of Stone Crusher attached as **ANNEXURE A1 page** 18 to 28

- 11) That during the night Respondent no. 7 to 13, let their blasting and crushing activities continue and heavy vehicles remain engaged in illegal extraction throughout the night in violation of CTO granted by Pollution Control Board guidelines wherein no one is allowed to engage in activities which emit huge unbearable noise which is beyond the prescribed noise level and give noisy sleepless nights to the residents of area. The respondent no 7 to 13 have not been adopted noise suppression or dust suppression.
- 12) That the continuous blasting at any time in day or night done by respondent no. 7 to 13 has lead to cracks in the houses situated in the village and if blasting continues in a similar way, sooner it will result in accident. Respondent no 7 to 13 had taken permission from Authority by concealing this fact that human habitation is within 50 to 200 meter.
- 13) That the drilling and blasting activities in stone mines by respondent no. 7 to 13 have reduced the ground water level in the area and thus damaging the natural hydrological system.
- 14) That As Per Condition in CTO that occupier shall comply with all applicable provision of water (prevention & control of pollution) Act 1974, the water (prevention & control of pollution) cess act 1977. The Air (prevention & control of Pollution ) Act 1981 and the Environment (protection) Act 1986 and rules made there under , but in present case guidelines issued by CPCB not followed by respondent no 7 to 13. (Copy Of CTO of Respondent no 7,8,9,11,13 Annexed As **Annexure A3 page** 41 to 70)

15) The dust from the crusher units is more than the permissible limits causing air pollution but because JSPCB does not execute regular inspections of the stone crushing units of respondent no.7 to 13, this has made the respondents no.7 to 13 confident to violate so many mandatory rules to minimize damage to environment and human health. Further, the respondents no.7 to 13 are operating in violation of CPCB guidelines to conserve environment.

16) That being aggrieved by the extensive non-compliance of the environmental laws by the respondent no.7 to 13 and in order to protect the right relating to environment belonging to the Petitioner & villagers, the instant original petition is being filed on the ground mentioned below.

### **GROUNDS**

1. That the Stone Crusher operated by the respondent no 7 to 13 are contrary to the conditions imposed by CTO granted by Jharkhand State Pollution Control Board and therefore, liable for the cancellation of CTO and to be closed down under Air Act.
2. That the respondent no.7 to 13 have been operating in continuous non-compliance of CPCB guidelines and environmental law such that the conditions of Environment clearances are not adhered, hence, the Environment clearances of the respondents are liable to be revoked.(Guideline of CPCB For Stone Crusher attached As **ANNEXURE A2 Page 29 to 40**)
3. That the respondent no.7 to 13 have been causing immense air pollution above the permissible limits and violated Air Act.
4. That because respondent no.7 to 13 have failed to take any measures for dust suppression, they have damaged the environment and leading to ill health more particularly respiratory problems to the villagers, therefore liable to be closed down under section 5 of the Environment (Protection) Act.

5. That because the Stone crusher of the respondent 7 to 13 are adjacent to the agriculture land of petitioner as well as houses and agriculture other villagers which is not only creating a nuisance to the residence but also damaging the crop, which is source of income of villagers. Such act of the respondent 7 to 13 is against the Fundamental rights of the villagers.
6. Because Villagers also complaints orally to different authority but no action has been taken, written Compliant also made before deputy Commissioner Pakur but no action has been taking , authorities are not taking this issue seriously , Copy of Compliant annexed as **ANNEXURE A4** page 71-73<sup>1</sup>
7. That respondent 7 to 13 have caused dusty fields which has damaged food for the cattle. Further, there has been no tree plantation by the respondents, whereby making it clear that respondent has no concern for causing irreversible damage to environment and will continue to pollute without taking any preventive measure.
8. That Respondent no 1,3,&4 failed to discharge their responsibility no action has been taken to stop functioning of stone crusher , which violating the CPCB and State PCB Guidelines.
9. That the extensive blasting by the respondent no 7 to 13 is bringing cracks at the nearby situated villagers houses and this has challenged the safety of the residents and made living unsafe.
10. That stone mining and crushing activities of respondent no.7 to 13 are operationalised in day as well as during night time, the daily life of the villagers are adversely impacted, disallowing all villagers a noise-free and peaceful sleep. In *Farhd K. Wadia v. Union of India, 2009 AIR SCW 1294 : 2009 (2) SCC 422*, the was held that the interference by the Court of noise pollution is premised on the basis that a citizen has certain rights being “necessity of silence”, “necessity of sleep”, “process during sleep” and “rest”, which are biological necessities and essential for health. Silence is considered to be golden. It is considered to be one of the human rights as noise is injurious to human health which is required to be preserved at any cost.

11. In *M.C. Mehta v. Union of India*, 2009 AIR saw 3227 : 2009 (6) SCC 142, the apex court held that on account of extensive mining on a disproportionate scale without taking remedial measures has resulted irreversible changes in the environment at Aravalli. Complete ban was imposed on mining in the region till statutory provisions for restoration and reclamation are duly complied with.
12. That, because effects of mining are adverse, the Hon'ble Apex Court and the Hon'ble National Green Tribunal in several of matters have observed that stone crusher & mining need to ensure compliance of the condition imposed in the Environment Clearance and shall adopt adequate measures towards dust suppression.
13. That because the respondent authority have failed to carry out the field inspection before allotting the Mining lease to respondent no.7 to 13 which shows there negligent and casual attitude towards the environment and the resident whose environment right are being breached.
14. That in case of F.K. Hussain vs Union Of India And Ors, 1990, recognising that right to health is a part of the right to live under Art. 21, the Hon'ble Kerala High Court has observed that the right to clean water and air are attributes of the right to life.
15. That in the matter of M.C. Mehta vs. Union of India, the Hon'ble Supreme Court had stated that the right to live includes living in a pollution-free environment and being free from diseases
16. That the respondent no.7 to 13 are polluting the air and thus responsible to be closed down, and are called 'polluters' such that the liability of polluting the air is naturally imposed on the respondent no. 7to 13. It was held that in MC Mehta v. Kamal Nath & Ors that "One who pollutes the environment must pay to reverse the damage caused by his acts".The Polluter Pays principle has been held to be a sound

principle by this Court in Indian Council for Environ-Legal Action v. Union of India.

17. That Due to Above said acts the entire ecology of Pakur district is badly affected, therefore interference of this Hon'ble Tribunal is necessary in the interest of Justice to safe the entire ecology system.

#### **INTERIM PRAYER**

1. That the the Hon'ble Tribunal may be pleased to direct The Respondent no 7 to 13 to stop its mining Activity/operation until pending disposal of original application.
2. That the Hon'ble Tribunal may be pleased to Direct the Respondent no 2,3 ,4 to carry out a field inspection of the area in question and assess the damage..

#### **LIMITATION**

That respondent no.7 to 13 are operational and presently carrying industrial activities without complying to the conditions mandatory issued by CPCB and in violation to environmental laws The cause of Action is continuing in nature and therefore the present original application is filed within the period of limitation prescribed under the act.

#### **PRAYER**

In view of the above Fact and Submission, the Hon'ble Tribunal may be please to grant following relief as under:

1. That the Hon'ble Tribunal may be pleased to issue direction to respondent no 4 authority to close the stone crusher of Respondent no 7 to 13 as its running against the guideline issued by CPCB.
2. That the Hon'ble Tribunal may be pleased to issued direction to respondent no 4 authority to revoke the CTO as it causing immense air pollution and not complying the CPCB Norms

3. That The Hon'ble Tribunal may issue Direction for imposing Environmental Compensation on the Respondent no 7 to 13 according to the polluter pays principle.
4. Any other Relief Which The Hon'ble Tribunal deem Fit may also be accorded in favor of Petitioner.

**DATE** 26/03/25

**PLACE** Pakur

**PRAKASH PANDEY**



**COUNSEL FOR THE PETITIONER**

A.W.F. Sl. No.  
**AFFID**

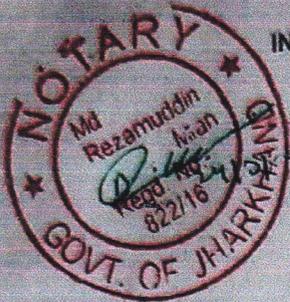


**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE, BENCH AT KOKLATA**

OA No /2025

SERIAL NO. 267  
DATE 27/03/2025



IN THE MATTER OF:-

**MAHENDRA PRAKASH SOREN**

Petitioner

VERSUS

**STATE OF JHARKHAND AND ORS.**

Respondents

**AFFIDAVIT**

I MAHENDRA PRAKASH SOREN S/O Muni Marandi, aged 27 yrs R/O Gram Panchayat Murgadanga Bishanpur District Pakur, Jharkhand 816107 do hereby solemnly affirm on oath as under:-

1. That, I am the applicant in the instant case and fully conversant with the facts of the case and hence, competent to swear on this affidavit.
2. That, I am filing the present Original Application Along with Annexure before the Hon'ble Tribunal the Contents from Para 1 to last have been drafted on our instruction and the same have been explained to us by my counsel.
3. That, I have read and understood the contents and based on the documents filed along with the application

*Mahendra Prakash Soren*  
DEPONENT

**VERIFICATION**

I, The above named deponent do hereby verify that the contents of the paras above are true and correct and no material fact has been concealed.

Signed and verified on March 2025 at

*Mahendra Prakash Soren*  
DEPONENT

*B*  
*27/03/25*  
Advocate

Mr/Mrs/Ms. *Mahendra Pd Soren*  
Who is identified by *S.A. Kauraf*  
Advocate, solemnly & affirmed  
and declared to be true.

*Md. Reza Muddin Mian*  
NOTARY  
Dist. - Pakur (Jharkhand)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****EASTERN ZONE BENCH KOLKATA****Original Application No. -**

IN THE MATTER OF :

**Mahendra Prakash Soren****PETITIONER****VERSUS****State of Jharkhand & Others****RESPONDENTS****LIST OF DOCUMENTS**

<b>S.NO.</b>	<b>PARTICULAR'S</b>	<b>ANNEXURE</b>	<b>PAGE NO</b>
1	Photographs of Stone Crusher	A1	18-28
2	CPCB Guideline	A2	29-40
3	Copy of CTO, Respondent no 7,8,9,11 and 13	A3	41-70
4	Copy of Complaint made by Villagers	A4	71-73

Date 26/03/2025

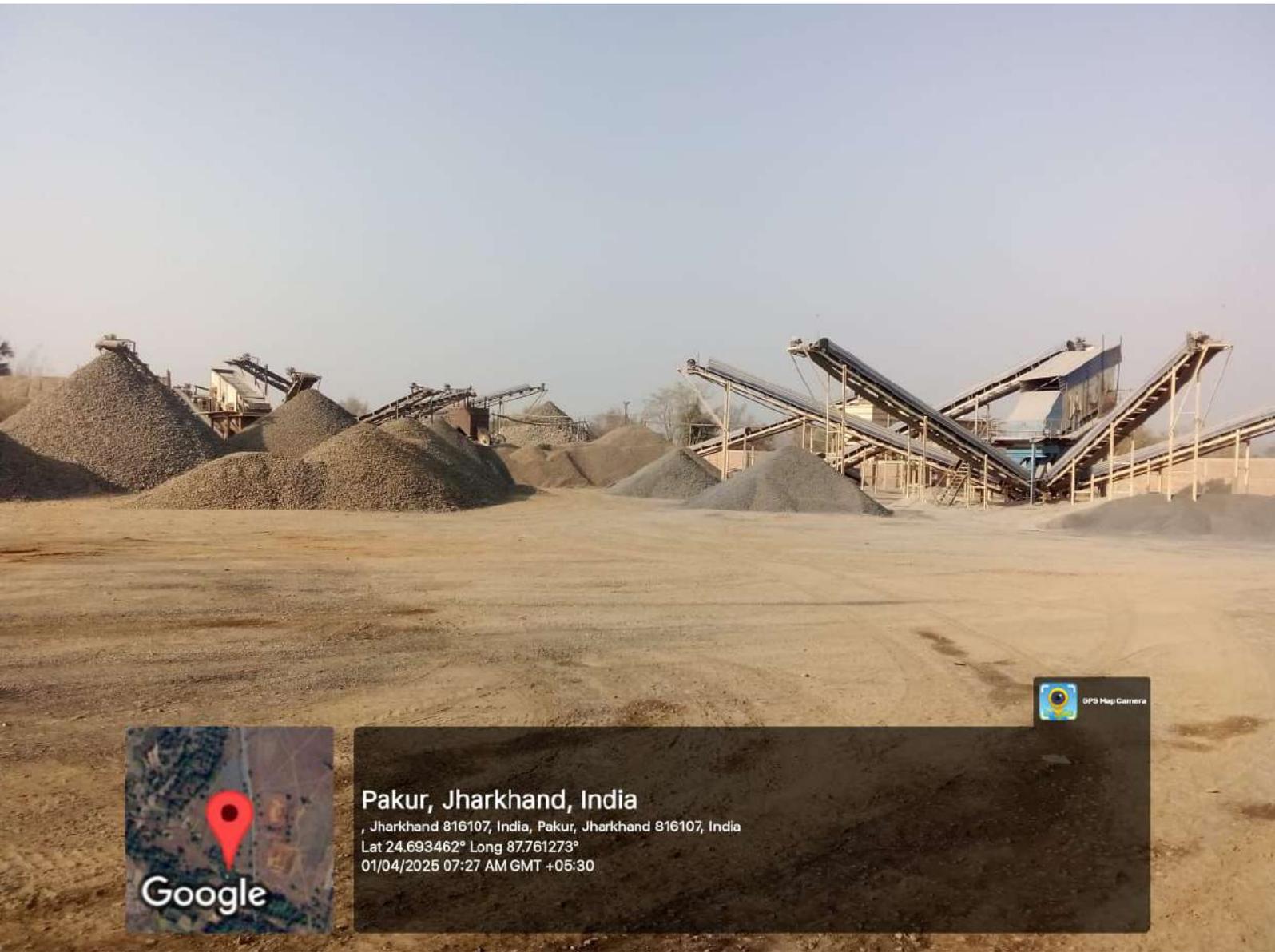
  
 Petitioner

Through

Prakash pandey

Counsel for petitioner

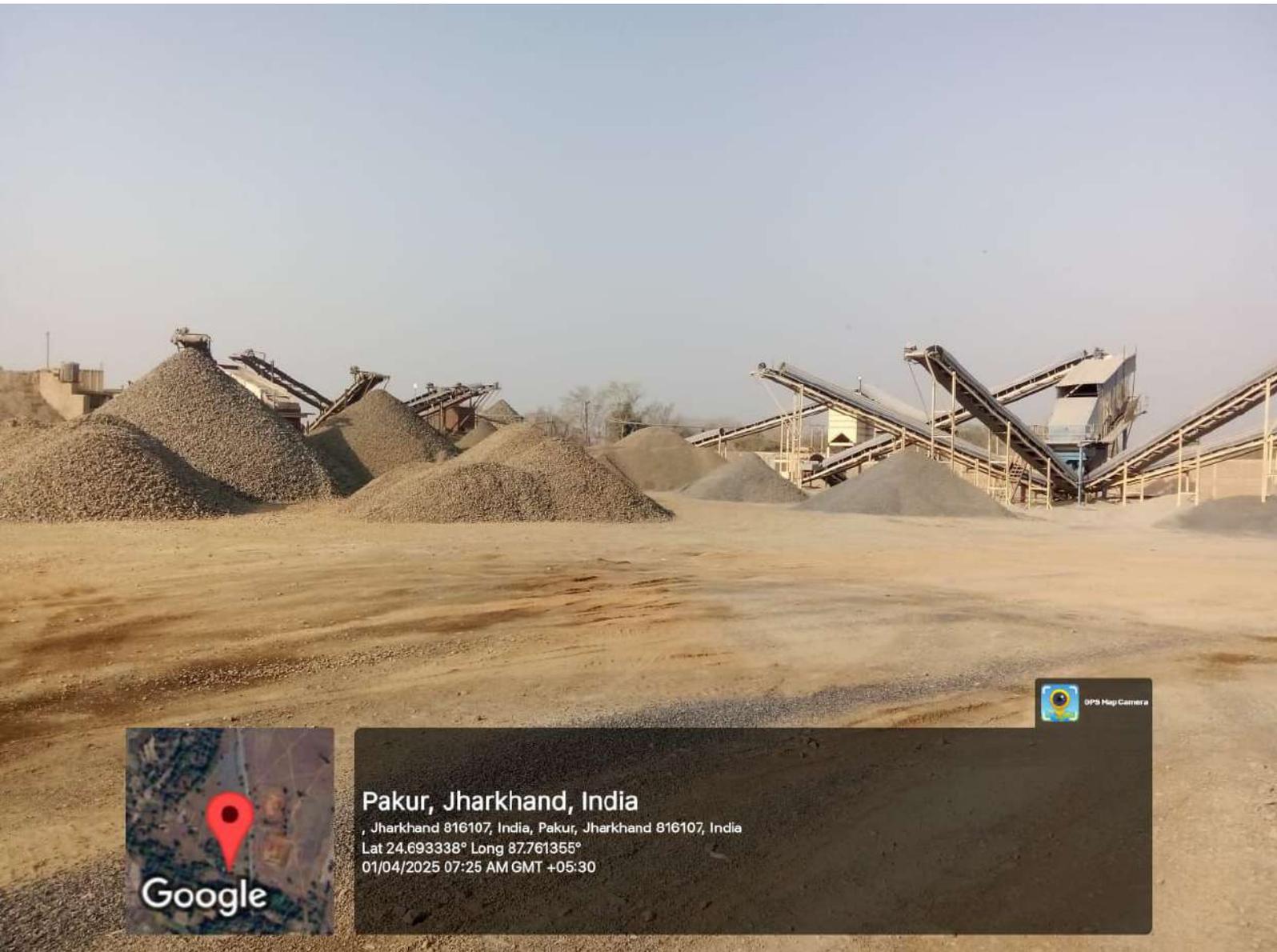
dadabhai stone works



 GPS Map Camera

**Pakur, Jharkhand, India**  
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# dadabhai stone works



m/s four star stone works



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Lat 24.695998° Long 87.770475°  
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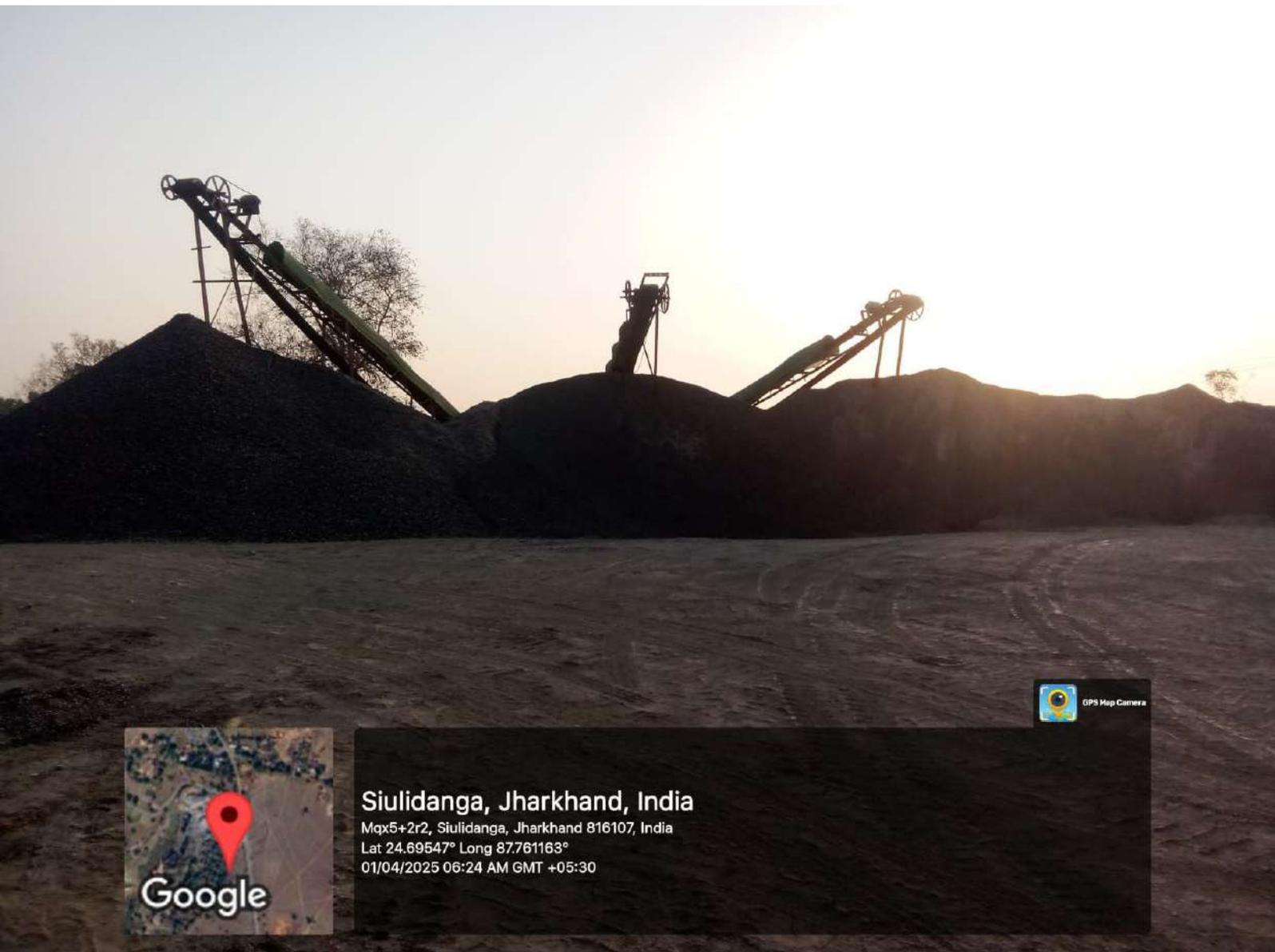
m/s four star stone works



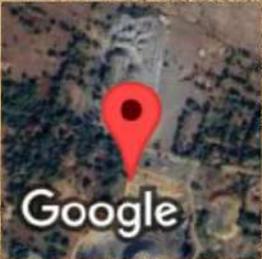
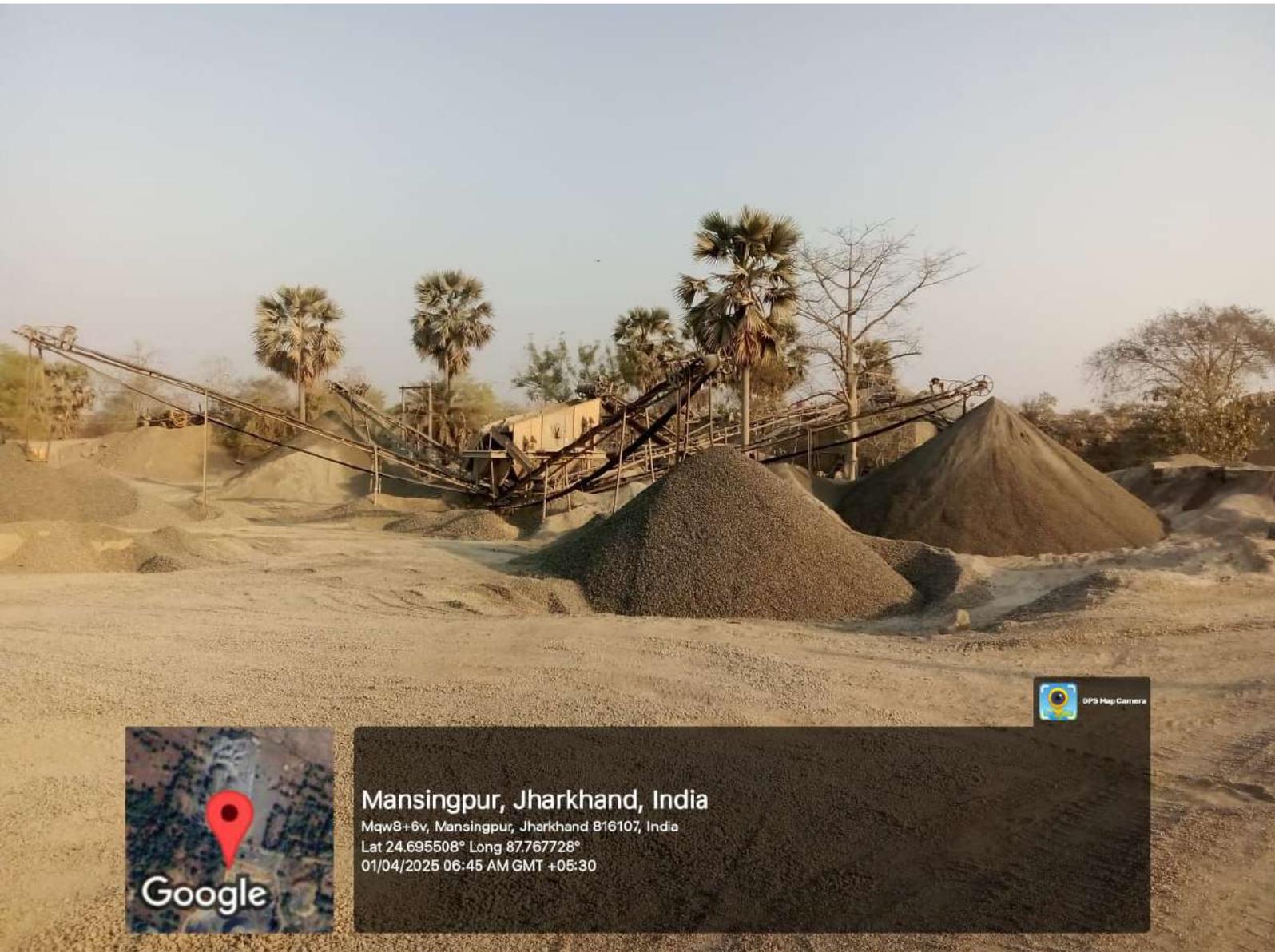
**Pakur, Jharkhand, India**  
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Lat 24.696079° Long 87.770639°  
01/04/2025 06:49 AM GMT +05:30



## M/s new four star stone works



# m/s jay guru stone



**Mansingpur, Jharkhand, India**  
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Lat 24.695508° Long 87.767728°  
01/04/2025 06:45 AM GMT +05:30

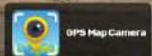


# M/s noorujaman sheikh



## Talpahari, Jharkhand, India

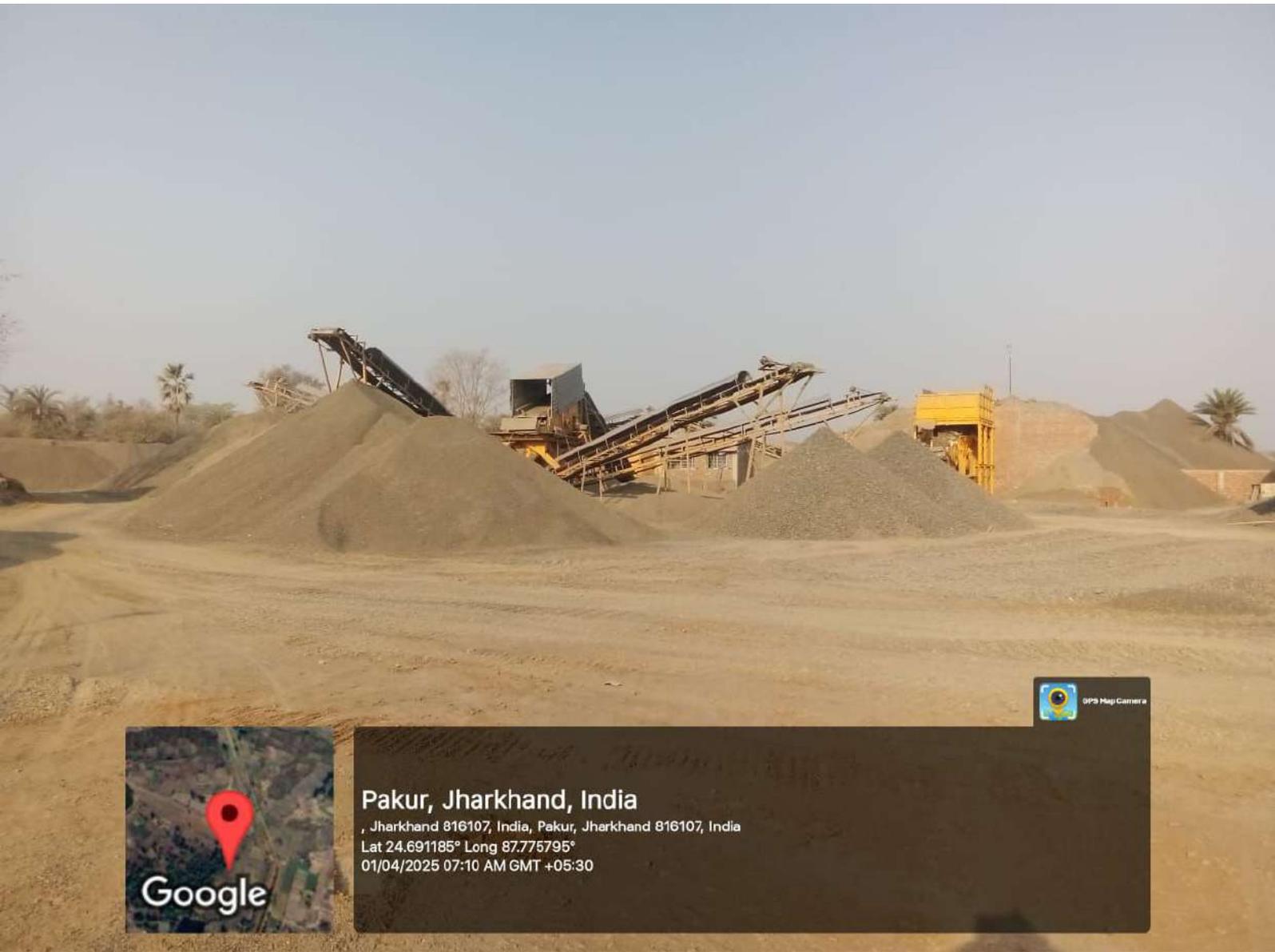
Talpahari, Jharkhand 816107, India  
Lat 24.695454° Long 87.775787°  
01/04/2025 07:06 AM GMT +05:30



m/s noorujjaman seikh partner of NJP

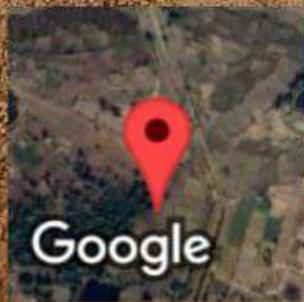
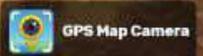


# M/S pakur black rock stone



**Pakur, Jharkhand, India**  
Jharkhand 816107, India, Pakur, Jharkhand 816107, India  
Lat 24.691185° Long 87.775795°  
01/04/2025 07:10 AM GMT +05:30





**Pakur, Jharkhand, India**  
, Jharkhand 816107, India, Pakur, Jharkhand 816107, India  
Lat 24.691185° Long 87.77582°  
01/04/2025 07:12 AM GMT +05:30

m/s new four star stone works siulidanga



**Siulidanga, Jharkhand, India**

Mqw5+f52, Siulidanga, Jharkhand 816107, India

Lat 24.694735° Long 87.756882°

01/04/2025 06:25 AM GMT +05:30

**Environmental Guidelines  
for  
Stone Crushing Units**



**Central Pollution Control Board**

**Ministry of Environment, Forest and Climate Change**

**Parivesh Bhawan, East Arjun Nagar**

**Delhi-110032**

**(July, 2023)**

## 1.0 Introduction

Stone crushing sector is an important industrial sector engaged in producing crushed stone of various sizes (40 mm.20 mm.10 mm. crushed sand, stone dust etc) depending upon the requirement which acts as raw material for various construction activities.

Stone crushing operation releases a substantial amount of fugitive dust, which not only pollute the environment, but also pose a health hazards to the workers and the surrounding population. The growth in infrastructure is leading to increase in demand of raw materials, thereby resulting in the need to set up new stone crushing units or increase production from existing units. This poses a challenge to maintain the ambient air quality, which is possible if environmental guidelines predetermined by the industry concerned are followed.

Inventory and information about stone crushing units gathered from 27 SPCBs/PCCs (Arunachal Pradesh, Andaman & Nicobar island, Assam, Bihar, Chandigarh, Chhattisgarh, Daman, Dadra & Nagar Haveli, Goa, Gujarat, Haryana, Himanchal Pradesh, Jharkhand, J&K, Karnataka, Kerala, Madhya Pradesh Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Sikkim, Tripura, Uttarakhand), and the data received indicates that there are about 16,931 stone crushing units with capacity ranges between 0.1 TPH to 1,400 TPH.

## 2.0 Classification of Stone Crushing Units

Based on the information received from SPCBs/PCCs, stone crushers may be classified into small, medium and large-scale in terms of production capacity.

S.No.	Category	Production capacity (TPH)
1.	Small Scale	Up to 25
2.	Medium Scale	26 to 100
3.	Large Scale	100 above

### 3.0 Stone Crushing Process

The stone crushing process can be broadly divided in following stages:

**3.1 Transportation of raw material:** Stones extracted from various sources are transported to stone-crushing units by means of trucks, trailers or automatic dumpers.

**3.2 Primary crushing:** Mined stones are fed directly into the primary crusher through stone feeders. The primary crusher breaks large stones and boulders into 100-140 mm size stones. Crushed stones are sent to secondary crusher for further reduction into smaller sizes. Various types of crushers are used in stone crushing industry. Jaw crushers are widely used as primary crushers.

**3.3 Secondary crushing:** After primary crushing, crushed stones are fed to secondary crushers through conveyor belts. In this stage, stones are further crushed to a size of 40-60 mm to 10 mm or even smaller. Stone crushing units use different types of crushers for secondary crushing. Granulator or cone crusher is usually used for secondary crushing.

**3.4 Screening:** From secondary crusher, crushed stones are transferred for screening through a conveyor belt. Screening is the process for segregating products of various sizes. Different mesh size screens are aligned one below the other and each screen is connected to a separate conveyor belt for discharging different size products. Mass that remains on the screen is called 'oversize' and material that passes through screen is called 'under size'. Oversize is returned to secondary crushers for further crushing and then again to screen. Under size is discharged through a 'telescopic chute' and screened products of various sizes are conveyed to stockpiles by belt conveyors. Different types of screens are used such as; grizzly-type screen, vibrating screen and rotary screen. Vibrating screens are most commonly used.

**3.5 Tertiary crushing:** Tertiary crushing is carried out in units that produce stone dust as their primary product. Dust is usually a by-product of stone crushing process. Units that produce dust, install a separate machine, usually roller crushers. Stones of size 10-20 mm are sent to roller crushers for grinding into fine dust.

**3.6 Product storage and loading:** After crushing and screening, final product is transferred to a conveyor belt which distributes the product into different stockpiles, depending on size of the product. The product/fines are either stored as stockpiles or directly loaded into trucks & dumpers and transported.

#### **4.0 Environmental issues associated with Stone Crushing Units**

The major environmental issue due to operation of a stone crushing unit is fugitive dust emissions which is contributed by the following processes:

- **Primary crushing:** Primary crushers breaks large boulders into smaller sizes. Crushing process as well as unloading of stones generate a substantial amount of fugitive dust. Mechanism for water sprinkling is provided to reduce fugitive dust. Some primary crushing areas are partially or completely covered with a shed as a measure to further prevent the fugitive dust emissions to surroundings, however at some places partial coverings provided which do not appear to be sufficient to such emissions.
- **Secondary crushing:** Compared to primary crushing, fugitive dust emitted at secondary crushing is relatively higher. Generally, insufficient covered shed provided in the process results in fugitive emissions.
- **Screening:** Screening process is also a source of fugitive dust emissions. As the material is conveyed to screen from secondary crusher, screen vibrates and thus, separates the material of different sizes resulting into huge amount of fugitive dust emissions. Generally, units provide covered shed and water sprinklers to combat

dust emissions however, improper design and operation of sprinklers and improper covering is an issue.

- **Tertiary crushing:** Fugitive emissions are generated during grinding of stones into fine dust.
- **Conveyor Belt:** Conveyor belts are primary means of transferring raw materials and products from one end to the other. Movement of products on the conveyor belts is a potential source of fugitive dust emissions. To reduce dust emissions, water sprinkling arrangement is provided on each belt. Some units cover conveyor belts either with sheets or thick cloth to reduce dust emissions.
- **Product release and storage:** Fugitive emissions generated during transfer of material through telescopic chutes is lower than that generating during direct disposal of product on stockpile. Material, such as stone dust, stored in open areas is are also a potential source of fugitive dust emissions.
- Although no process waste water is generated from stone crushing units, however, water is used for sprinkling, conveyed to settling tanks of appropriate size which is recycled and reused in process.

## 5.0 Environmental Guidelines for Stone Crushing Units

The stone crushing units should adopt following environmental guidelines to prevent/suppress fugitive dust emissions from their operation:

Source of emission	Measures to be Taken
Unloading of raw material for storage	Water sprinkling with adequately designed nozzle which produce tiny droplets of water should be provided during raw materials unloading .
Unloading of raw material into hopper	<ul style="list-style-type: none"> <li>• Three sides and top should be covered and one side may be kept open for vehicular movement.</li> <li>• Water sprinklers should be provided on approach roads.</li> </ul>

Primary Crushing/ Jaw Crusher	<ul style="list-style-type: none"> <li>• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.</li> <li>• Primary crushers/jaw crushers should be covered with tarpaulin/cotton cloth/suitable materials to contain fugitive dust emissions (<b>Figure-1</b>)</li> <li>• Water sprinkler system with adequately designed nozzle which produce tiny droplets of water should be provided at primary crusher/jaw crusher so that fugitive emissions are contained and amount of water sprayed should be optimized.</li> </ul>
Secondary Crushing	<ul style="list-style-type: none"> <li>• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.</li> <li>• Dry extraction cum bag filter followed by cyclone to be provided for control of emissions.</li> </ul>
Screening	<ul style="list-style-type: none"> <li>• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Door to be kept closed during operation.</li> <li>• Flexible covers where conveyors pass through the screen house should be installed at entries and exits of conveyors to screen house.</li> <li>• Dust extraction system connected with bag filter to be provided.</li> <li>• Provision of water mist sprinkling systems with adequately designed nozzle which produce tiny droplets of water should be made at inlet/outlet of screens.</li> </ul>
Tertiary Crushing	<ul style="list-style-type: none"> <li>• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Dust extraction system connected with bag filter to be provided.</li> <li>• Provision of water mist sprinkling system should be made with adequately designed nozzle which produce tiny droplets of water.</li> </ul>

Conveyor Belts	Conveyor belts should be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system with adequately designed nozzle which produce tiny droplets of water.
Discharge points	Flexible Telescopic chute from top of discharge point to the ground level should be provided ( <b>Figure-2 &amp; Figure-2(a)</b> ).
Product storage	<ul style="list-style-type: none"> <li>• Properly designed telescopic chute of adequate length of suitable material should be provided at ends of conveyor so that dust generated from this section is contained at source.</li> <li>• All open stockpiles for aggregates of size above 5 mm should be kept sufficiently wet by water spraying.</li> <li>• Stockpiles of aggregates of 5 mm size or less should be covered to ensure that same is not carried away (or whipped out) by wind.</li> </ul>

### 5.1 General Measures

- i. Wind breaking wall: GI/MS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3-ft more than the highest node of the crusher.
- ii. Roads: Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.
- iii. Housekeeping: To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.
- iv. Plantation: 2-3 rows of tall trees should be planted around the periphery of crusher.
- v. Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.

- vi. Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs should be displayed on the display board at the entrance.
- vii. Transportation: Vehicles carrying any kind of material should be completely covered.
- viii. Regular wetting of roads should be done to suppress dust within the premises to control dust emission re-suspension.
- ix. Water consumption and handling: Unit should provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher should provide a water storage tank with adequate capacity. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the Central Ground Water Authority (CGWA)/Ground Water Department (GWD) of the State/UT. Unit should maintain proper log book of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.

## **6.0 Regulatory/Monitoring Mechanism for Stone Crushing Unit**

- i. Stone crushing unit should obtain Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned SPCBs/PCCs.
- ii. Unit while applying for CTO/renewal of consent, should upload the duly filled checklist attached at **Annexure-1** along with digitally tagged photographs and videos of the crushing unit to ensure compliance of the conditions mentioned in the guidelines. SPCBs/PCCs should digitally verify the said conditions before issuance of CTE/CTO/renewal of consent.
- iii. CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage.
- iii. Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 and conditions laid down in CTO by concerned SPCB/PCC.

- v. Online/manual ambient air monitoring systems to be installed in crusher zone as per CPCB/SPCB guidelines – in upwind and downwind directions.
- vi. Stone crushing unit should develop green belt as per the plan approved by concerned Department of the State/UT.
- vii. Local authorities should associate with stone crusher associations for the construction of metalled road in the entire crusher zone.
- viii. A District Level Committee should be constituted under chairmanship of District Magistrate/Deputy Commissioner so that surprise inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis.
- ix. Health survey of workers should be carried out by the stone crusher on half-yearly basis.
- x. New Crushers should be allowed to operate only in dedicated crusher zones as per the siting policies of SPCBs/PCCs.
- xi. Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.



**Figure-1:** Covering of Primary/Jaw crusher



**Figure-2:** Chute from top of discharge point



**Figure-2(a):** Chute from top of discharge point

## Annexure-1

## Format/Checklist for SPCBs/PCCs before issuance of CTE &amp; CTO

S. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Yes/No
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	
4	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	
5	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	
<b>General</b>			
6.	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher (Upload photo)	
7.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	

8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	
9.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	
10	Covering of vehicles	Covering of vehicles carrying any kind of material .	
11	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	
12	Photos/videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	

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## JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-21367923/2025/318

Dated : 2025-02-06

### Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2025-01-31 of BISHANPUR STONE DEPOSIT OF M/S DADA BHAI STONE WORKS, Occupier Name :MD MANIRUZZAMAN for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

#### 2. Documents Relied Upon:

(a) The content of Environmental Clearance issued by SEIAA, Jharkhand vide Letter No. – EC/SEIAA/2021-22/2405/2021/198 Ranchi dated – 02.08.2022 for the project " Bishanpur Stone Deposit Of M/S Dada Bhai Stone Works at at Village– Bishanpur PS- Hiranpur District- Pakur, Jharkhand (2.48 Ha)".

(b) The content of CTO was granted issued by the Board vide Ref No- JSPCB/HO/RNC/CTO-18866417/2024/725 Dated: 2024-04-18 production of Stone Boulder - 1, 44,396 TPA (As per EC) valid till 31/03/2025 with its compliance report.

(c) The content of CTE was granted issued by the board vide ref no. Ref No.: JSPCB/HO/RNC/CTE-18037727/2024/130 Dated : 2024-03-18 of this office.

(d) The content of mining lease deed no 4420/4387 executed by and b/w Deputy Commissioner, Dumka and M/S Dada Bhai Stone Works (Partners- Md Maniruzzaman) on 25.11.2023 for stone mining valid from 25.11.2023 to 24.11.2033 at Area in 6.12 (2.48 Ha) Acre at Mauza Bishanpur P.S- Pakur District- Pakur with site tracing map signed by Proponent, AMO & DC.

(e) The content of Inspection Report (I/R) vide ref no.126 dated 28.01.2025 issued by Regional Office, Dumka.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -BISHANPUR , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To

Before Expansion	Khata No. - 25, Plot No. 349(P), 360(P), Khata No. 13, Plot No. 352(P), 353(P), 373(P), 374(P), Khata No. 22, Plot No. 361(P), 362(P) (As per EC)	2.48 Ha. (As per EC)	669 Lakhs	Stone Boulder 1,44,396 TPA (Maximum production capacity as per EC) *[Year-wise production capacity needs to be maintained as per EC]	31/03/2027
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**(A) Specific Conditions:**

1. That, the occupier shall make agreement with transporters to transport stone boulder in fully covered and leak proof vehicles.
2. That, the occupier shall do mining activities only if, mining lease has valid time validity.
3. That, the occupier Shall Submit Production figure of the Boulder duly certified by D.M.O, within consent period.
4. That, the occupier shall supply Stone Boulder only to those stone crusher units which have valid Consent to Operate order from Board and shall maintain record of it and show the record to the Inspecting Officer at the time of inspection.
5. That, the occupier shall preserve live soil of the mine(s) and shall reclaim mined out areas by filling it (them) with over burden and live soil and shall do tree plantation over it (them). In no case soil be stored out of mine lease area and report to J.S.P.C. Board.
6. That, the occupier shall reclaim mines out area regularly and do tree plantation in at least 33% of the space preferably along the periphery and in vacant space.
7. That, the occupier shall not use any sort of explosives for mining activities without obtaining explosive license from Explosive Department.
8. That, the occupier shall maintain the compliance status failing which CTO will be revoked or environmental compensation will be levied.
9. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year.
10. That, the occupier shall submit compliance report of CTO Conditions every year to the Board.
11. That, the occupier shall carry out mining activity at a minimum distance of 100 meter away from the bank of any river or stream or water body.

12. That, the occupier shall submit ambient air quality and Noise level monitoring reports every six month to the board.

13. That, the occupier shall comply all the general & specific conditions of Environmental Clearance and shall submit compliance report every six months to the Board and shall keep their annual production within the capacity mentioned in Environmental Clearance.

14. That, the occupier shall install fixed type water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.

15. That the occupier shall supply the stone boulders to only such crusher units which have valid consent from Board and are situated at a distance of 5 km."

16. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

17. That the occupier shall provide information to JSPCB regarding temporary discontinuation/ under suspension/closure /any case of accident or other unforeseen act or event of the unit.

18. That the occupier shall construct and maintain toe wall, garland drain and settling pond all along the OB dump and shall do it's desilting regularly.

19. That, the occupier shall not operate the unit beyond the CTO validity period, without obtaining CTO from Board.

20. That the occupier shall abide by the conditions & shall confine the production as per the year wise production capacity mentioned in EC.

21. That the occupier shall increase the Plant density and diversity at the site within a timeline of 6 months and shall intimate Board regarding the action taken.

22. This CTO shall supersede the last granted CTO issued by the Board vide Ref No- JSPCB/HO/RNC/CTO18866417/2024/725 Dated: 2024-04-18.

**(B) General Conditions :**

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory  
Serial no. 5 to 12 As applicable for specific type of industry.**

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
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- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. **That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
5. **That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.**
6. **The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
7. **The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.**

**This is issued with the approval of the Competent authority**

**[Amrita Mishra]**  
Section Head, Dumka

Memo No. : JSPCB/HO/RNC/CTO-  
21367923/2025/318

Dated : 2025-02-06

**Copy to:** Bishanpur Stone Deposit Of M/S Dada Bhai Stone Works at Mauza– BISHANPUR, Ps: HIRANPUR District: PAKUR /Director Of Industry, Government Of Jharkhand, Ranchi/ Director Of Mines, Government Of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector Of Factories, Government Of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka For Information & Necessary Action.

**[Amrita Mishra]**  
Section Head, Dumka



## JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-19945642/2024/1517

Dated : 2024-09-19

**Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981**

1. Application (s) dated 2024-09-18 of PAKUR BLACK ROCK STONE, Occupier Name :AKIBUL SHAIKH for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

**2. Documents Relied Upon:**

(a) The content of CTE granted vide Ref No.: JSPCB/HO/RNC/CTE-19076427/2024/366 Dated : 2024-07-31 for production of Stone Chips - 9000 CFT/Day & Stone dust- 1000 CFT/Day,as per investment of Rs.180 Lacs.

(b) The content of (i)Notarized rent agreement Sri Patharash Tuddu and others with Sri Akibul Shaikh(partner M/s Pakur Black Rock Stone) for a period of 4 years 11 months.made on dated 21.03.2024 for JB no-35, Plot no-99 Area-02 Bigha.

(ii)Notarized rent agreement between Sri Manuwel Tuddu and Sri Akibul Shaikh (partner M/s Pakur Black Rock Stone) for a period of 4 years 11 months.made on dated 21.03.2024 for JB no-35, Plot no-93 &100 Area-05 Bigha,08 Katha 17 Dhur.

(c) The content of (i) Notarized agreement affidavit vide Bearing sl. no 34, dated 15.07.2024 with the stone mines (Raw material supplier) for supplying raw material 3000 cft/day. Mines located within the 4 km radius of the crusher, along with the valid CTO copy, of the mines.

(ii) Notarized agreement affidavit vide Bearing sl. no 672, dated 03.07.2024 with the stone mines (Raw material supplier) for supplying raw material 7000 Cft/day. Mines located within the 0.6 Km radius of the crusher, along with the valid CTO copy, of the mines.

(d) The content of Inspection Report vide Ref no-1676 dated-24.08.2024 by RO office Dumka.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -GANESHPUR , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To

Before Expansion	Khata No. : 35 Khesra No. : 93, 99 P, 100	06 Bigha 18 Kathha 02 Dhur(As per applicati on)	180 Lacs	Stone Chips - 9000 CFT/Day & Stone dust- 1000 CFT/Day	31/05/2025
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**(A) Specific Conditions:**

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall construct at least 10 feet high wind breaking wall.
4. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
5. That, the occupier shall cover screen and jaw crusher with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
6. That, the occupier shall make all road pucca and shall maintain good housekeeping by regular cleaning & wetting of the premises and dust prone areas.
7. That, the occupier shall obtain raw material only from valid Source only and the occupier will be responsible for that.
8. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
9. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
10. That, the occupier shall submit photographs of wind breaking wall, boundary wall and cover to screen and crusher at the time of submission of CTO application.
11. That, the proponent shall carry out transportation of stone boulders and stone chips in fully covered transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road and copy of agreement shall be submitted to the Board immediately after execution of agreement.



12. That, the occupier shall submit compliance of this CTO conditions every year along with the recent analysis reports before 120 days of the expiry date of this CTO successively.
13. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for provisional corporate of dust from stone crusher.
14. That, the occupier shall maintain the concentration of dust up to 10 meters from the crusher within 600 g/Nm<sup>3</sup>.
15. That, the occupier shall not do crushing activities beyond the period of CTO unless and until the occupier has (have) obtained Consent to operate from the Jharkhand State Pollution Control Board.
16. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.
17. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.
18. That, the occupier shall maintain USEPA certified PM 10 Analyzer with onsite display and shall provide connectivity to JSPCB server otherwise Environmental Compensation will be levied or CTO may be revoked.

**(B) General Conditions :**

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory**  
**Serial no. 5 to 12 As applicable for specific type of industry.**

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 mg/Nm <sup>3</sup>

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Kumar

Manibhushan

Digitally signed by Kumar  
Manibhushan  
Date: 2024.09.19 17:30:07  
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[Kumar Manibhushan]

Environmental Engineer-cum-  
Section Head, Dumka

Dated : 2024-09-19

Memo No. : JSPCB/HO/RNC/CTO-  
19945642/2024/1517

**Copy to:** PAKUR BLACK ROCK STONE, At-MAUZA- GANESHPUR, PS- HIRANPUR, Distt.- Pakur/Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Government of Jharkhand, Ranchi / D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, J.S.P.C.B., Dumka for information & necessary action.

Kumar

Manibhushan

Digitally signed by Kumar  
Manibhushan  
Date: 2024.09.19 17:37:20  
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[Kumar Manibhushan]

Environmental Engineer-cum-  
Section Head, Dumka





## JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-19324752/2024/1195

Dated : 2024-07-26

### Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2024-05-13 of M/S N J P STONE WORKS (STONE CRUSHER), Occupier Name :MD NOORUJAMAN SHEKH AND PARTNERS for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

#### 2. Documents Relied Upon:

(a) The content of Consent to Establish (CTE) Ref No.- JSPCB/HO/RNC/CTE-10203708/2021/179, dated – 29.06.2021 at Mauza – Siulidanga No. 67, J.B. No. 03; Plot Nos. – 265 & 266, Area-07 Bigha 00 Katha 06 Dhur Investment Rs. 150.0 Lac for the production capacity of Stone Chips– 9,000 CFT/Day and Stone Dust-1,000 CFT/Day of this office.

(b) The content of Consent-to-Operate granted vide Ref No. JSPCB/HO/RNC/CTO-13337030/2022/927 Dated : 2022-06-30 valid upto 30.06.2024 for the production capacity of Stone Chips– 9,000 CFT/Day and Stone Dust-1,000 CFT/Day of this office.

(c) The content of Inspection Report (I/R), Ref No.1003 dated 15.06.2024 and Re-inspection Ref no-1067 dated-28.06.2024 of R.O. Dumka;

(d) The content of self declaration to procure Raw material from valid Stone Mines.

(e) The content of Two notarized land agreement (i)AWF no- 4995 dated 06.05.2024 for J.B. No. 03 Plot No. 265 Area-03 Bigha 02 Katha 06 Dhur valid up to 04 years 11 months (ii) AWF Sl. no- dated 03.05.2024 for J.B. No. 03 Plot No. 266 Area- 03 Bigha 18 Katha 00 Dhur, valid upto 04 years 11 months; Total -area-07 Bigha, 06 Dhur.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -SIULIDANGA NO-67 , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
Before Expansion	J.B. No. – 03; Plot Nos. – 265 & 266	07 Bigha 00 Katha 06 Dhur	150 Lakhs	Stone Chips– 9,000 CFT/Day, Stone Dust1,000 CFT/Day	31/05/2025

**(A) Specific Conditions:**

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall construct at least 10 feet high wind breaking wall.
4. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
5. That, the occupier shall cover screen and jaw crusher with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
6. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone areas.
7. That, the occupier shall obtain raw material only from valid Source only and the occupier will be responsible for that.
8. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
9. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
10. That, the occupier shall submit photographs of wind breaking wall, boundary wall and cover to screen and crusher at the time of submission of CTO application.
11. That, the proponent shall carry out transportation of stone boulders and stone chips in fully covered transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road and copy of agreement shall be submitted to the Board immediately after execution of agreement.
12. That, the occupier shall submit compliance of this CTO conditions every year along with the recent analysis reports before 120 days of the expiry date of this CTO successively.
13. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for provisional corporate of dust from stone crusher.
14. That, the occupier shall maintain the concentration of dust up to 10 meter from the crusher within 600

g/Nm<sup>3</sup>.

15. That, the occupier shall not do crushing activities beyond the period of CTO unless and until the occupier has (have) obtained Consent to operate from the Jharkhand State Pollution Control Board.

16. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.

17. That, the occupier shall comply the Board's office order no. B-41, dated 11.07.2023 and shall shift the crusher unit within 5 kilometer radius from the mines which supplies the raw material to the crusher by 31st May 2025.

18. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

**(B) General Conditions :**

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory  
Serial no. 5 to 12 As applicable for specific type of industry.**

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 mg/Nm <sup>3</sup>

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. **That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
5. **That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.**
6. **The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
7. **The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.**

**This is issued with the approval of the Competent authority**

**Kumar Manibhushan** Digitally signed by  
Kumar Manibhushan  
Date: 2024.07.26  
08:44:35 +05'30'

**[Kumar Manibhushan]**

Environmental Engineer-cum-  
Section Head, Dumka

Dated : 2024-07-26

Memo No. : JSPCB/HO/RNC/CTO-  
19324752/2024/1195

**Copy to:** M/s N J P Stone Works (Stone Crusher), At-Siulidanga, Place: Hiranpur, P.O.: Hiranpur, District: Pakur/Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ D.M.O., Pakur / Regional Officer, Jharkhand State Pollution Control Board, Dumka for information & necessary action.

**Kumar Manibhushan** Digitally signed by  
Kumar Manibhushan  
Date: 2024.07.26  
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**[Kumar Manibhushan]**

Environmental Engineer-cum-  
Section Head, Dumka



## JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-19268562/2024/1123

Dated : 2024-07-05

### Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2024-05-06 of M/S JAI GURU STONE WORKS, Occupier Name :PRADIP TEBRIWAL for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

#### 2. Documents Relied Upon:

(a) The content of Consent to Establish (CTE), Ref No. JSPCB/HO/RNC/CTE-2188079/2018/733, Dated 10.07.2018 at Mauza-Mansingpur No.-103, J.B. No.-09 & 18, Plot No . 29/P & 30/P, Area- 03 Bigha, 07 Katha, 08 Dhur Investment Rs. 245 Lac for the production capacity of Stone Chips - 9000 Cft/Day and Stone Dust – 1000 Cft/Day of this office.

(b) The content of Consent to Operate (CTO), Ref No. JSPCB/HO/RNC/CTO-13307472/2022/905 Dated : 2022-06-26 for the production capacity of Stone Chips -9000 Cft/Day and Stone Dust – 1000 Cft/Day valid up to 30.06.2024 of this office.

(c) The content of Inspection Report (I/R), Ref No. 942 dated 06.06.2024 of RO Dumka;

(d) The content of self declaration to procure Raw material from own Stone Mines, which CTO and Lease is valid upto 27.04.2026 for the production capacity of Stone Boulders - 499 TPD.

(e) The content of Notarized Land Rent Agreements dated 24/04/2024 and 09.06.2023 for J.B. No. – 09 &18, Plot No. – 30(P) & 29(P), Area – 03 Bigha, 07 Katha, 08 Dhur valid for 04 Years and 11 Months.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -MANSINGHPUR NO. 103 , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
Before Expansion	J.B. No.-09 & 18, Plot No . 29/P & 30/P	03 Bigha, 07 Katha, 08 Dhur	328.80 Lakh	Stone Chips -9000 Cft/Day and Stone Dust – 1000 Cft/Day	27/04/2026

**(A) Specific Conditions:**

1. That, the occupier shall install dry fog mist type water sprinklers to suppress the fugitive dust emission from crushers & plying of heavy vehicles.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall construct at least 10 feet high wind breaking wall.
4. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
5. That, the occupier shall cover screen and jaw crusher with steel sheet or such other material cover the free fall of stone chips and dusts with steel ring fitted rubber chute and shall cover the point from all sides (except material exit side) by wind breaking wall of suitable height.
6. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone areas.
7. That, the occupier shall obtain raw material only from valid Source only and the occupier will be responsible for that.
8. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
9. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
10. That, the occupier shall submit photographs of wind breaking wall, boundary wall and cover to screen and crusher at the time of submission of CTO application.
11. That, the proponent shall carry out transportation of stone boulders and stone chips in fully covered transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road and copy of agreement shall be submitted to the Board immediately after execution of agreement.
12. That, the occupier shall submit compliance of this CTO conditions every year along with the recent analysis reports before 120 days of the expiry date of this CTO successively.
13. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for provisional corporate of dust from stone crusher.
14. That, the occupier shall maintain the concentration of dust up to 10 meter from the crusher within 600 g/Nm<sup>3</sup>.

15. That, the occupier shall not do crushing activities beyond the period of CTO unless and until the occupier has (have) obtained Consent to operate from the Jharkhand State Pollution Control Board.

16. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.

17. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

**(B) General Conditions :**

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory  
Serial no. 5 to 12 As applicable for specific type of industry.**

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 mg/Nm <sup>3</sup>

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
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- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. **That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.**
5. **That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.**
6. **The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.**
7. **The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.**

**Kamlakant Pathak**

Digitally signed by Kamlakant Pathak

Date: 2024.07.05 18:31:25 +05'30'

**This is issued with the approval of the Competent authority**

**[Kamlakant Pathak]**

OSD, Dumka

Memo No. : JSPCB/HO/RNC/CTO-19268562/2024/1123

Dated : 2024-07-05

**Copy to:** M/s Jay Guru Stone Works (Stone Crusher) At- Mansingpur, Hiranpur, Distt.- Pakur/Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/ D.M.O., Pakur/ Regional Officer, Jharkhand State Pollution Control Board, Dumka for information & necessary action.

**Kamlakant Pathak**

Digitally signed by Kamlakant Pathak

Date: 2024.07.05 18:31:42 +05'30'

**[Kamlakant Pathak]**

OSD, Dumka



## JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-19783393/2024/1562

Dated : 2024-10-09

### Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2024-07-12 of M/S NEW FOUR STAR STONE WORKS, Occupier Name :ABDUL GAFFAR for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

#### 2. Documents Relied Upon:

(a) The content of inspection report Ref. No. 1668 dated 23.08.2024 of Regional Officer, Regional Office Cum Laboratory, J.S.P.C. Board, Dumka.

(b) The content of Environmental Clearance issued by SEIAA, Jharkhand vide letter no. – EC/SEIAA/2020-21/2295/2021/156 dated 27/01/2021 for the project “Siulidanga Stone Mines of New Four Star Stone Works at Khata No. 6, plot no. 276 TO 281, 282/P, 287 at Mauza: Siulidanga, PS - Hiranpur, District: Pakur, Jharkhand (1.72 Ha)”.

(c) The content of Distance Certificate issued by DFO, Pakur Forest Division vide letter No 1165 dated 28.09.2019 certifying that the distance of project location from RF/PF is 250 m & the area does not comes under no mining zone.

(d) The content of Distance Certificate issued by DFO, Wildlife Division, Hazaribagh vide letter No 2169 dated 10/10/2019 certifying that there is no any National Park, Wildlife Sanctuary, ESZ located within 10 km distance from project location and the proposed project does not come under prohibited category of ESZ.

(e) The content of Lease deed dated 04.06.2021 for 276 TO 281, 282/P, 287 over an area of 1.72 Ha. valid upto 18.05.2031.

(f) The content of Consent to Establish (CTE) Ref No.: JSPCB/HO/RNC/CTE-10636908/2021/272 Dated : 19.10.2021.

(g) The content of Consent to Operate (CTO) Ref No. JSPCB/RO/DMK/CTO-16814195/2023/178 Dated : 2023-09-21 for production of Stone Boulder- 81,138 TPA, valid upto-30/09/2024.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -SIULIDANGA NO 67 , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
					Date of issue To

Before Expansion	Mauza Siulidanga No. – 67, Plot No. 276 TO 281, 282/P, 287,	1.72 Ha. (4.25 Acre)	330.10 Lacs	Stone Boulder - 81,138 TPA	30/09/2026
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**(A) Specific Conditions:**

1. That this consent is being issued on the basis of information/ documents/ certificate submitted by the unit. The consent may be revoked automatically in case of any wrong information/ documents/ certificate found ever after.
2. That, the occupier shall do sprinkling of water regularly on haul roads and dusty areas.
3. That, The Occupier shall maintain good house keeping and contribute Pradhan Mantri Sawachh Bharat Abhiyaan in your mines locality.
4. That, the occupier shall submit Ambient Air Quality Report & Noise Level Monitoring Report within consent period.
5. That, the occupier shall supply Stone Boulder only to those stone crushing units which have valid Consent to operate order from the Board and shall maintain record of it and shall show the record to the Inspecting Officer at the time of inspection.
6. That, the occupier shall make agreement with transporters to transport stone boulder in fully covered and leak proof vehicles.
7. That, the occupier shall preserve live soil of the mine(s) and shall reclaim mined out areas by tilling it (them) with over burden and live soil and shall do tree plantation over it (them). In no case live soil shall be stored out of mine lease area and report to J.S.P.C. Board.
8. That, the occupier shall maintain the planted trees & continue plantation shall be done.
9. That, the occupier shall comply all the conditions mentioned in Environmental Clearance and submit the compliance report within stipulated time i.e. six monthly report.
10. That this grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any law or direction of courts or any other instrument for the time being in force.
11. That, the occupier Shall Submit Production figure of the Boulder duly certified by D.M.O, within consent period.
12. That, the occupier shall supply Stone Boulder only to those stone crusher units which establish within 5 KM surrounding & have valid Consent to Operate from Board and shall maintain record of it and show the

record to the Inspecting Officer at the time of inspection.

13. That, the occupier shall comply all the general & specific conditions of Consent to Operate and shall submit compliance report to the Board every year.

14. That, the occupier shall submit application for renewal of consent under section 25/26 of the Water (prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with documents showing compliance of all of the above conditions.

**(B) General Conditions :**

(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM <sub>10</sub> , µg/m <sup>3</sup>	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM <sub>2.5</sub> , µg/m <sup>3</sup>	Annual 24 hours	40 60	40 60
5.	Ozone(O <sub>3</sub> ), µg/m <sup>3</sup>	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m <sup>3</sup>	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual 24 hours	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m <sup>3</sup>	Annual	01	01
11.	Arsenic (As) ng/m <sup>3</sup>	Annual	06	06
12.	Nickel (Ni) ng/m <sup>3</sup>	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory  
Serial no. 5 to 12 As applicable for specific type of industry.**

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 mg/Nm <sup>3</sup>

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	NA

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
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- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
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**Amit Kumar**

Digitally signed by Amit Kumar

Date: 2024.10.09 11:29:21

+05'30'

**This is issued with the approval of the Competent authority**

**[Amit Kumar]**

Section Head, Dumka

Memo No. : JSPCB/HO/RNC/CTO-  
19783393/2024/1562

Dated : 2024-10-09

**Copy to:** M/S New Four Star Stone Works, Mouza- Siulidanga, PO.- Hiranpur, Dist.- Pakur / Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ Chief Inspector of Factories, Ranchi/ D.F.O., Pakur/ D.M.O., Pakur / Member Secretary, Jharkhand State Pollution Control Board, Ranchi for information & necessary action.

**Amit Kumar**

Digitally signed by Amit Kumar **[Amit Kumar]**

Date: 2024.10.09 11:29:39 Section Head, Dumka

+05'30'

श्रीमान उपायुक्त महोदय  
पाकुड़ (साखल)

- विषय :-
- ① M/s Dada Bhai Stone Works, मौजा - विष्णुपुर
  - ② M/s Pakur Black Stone Works, मौजा - ब्रह्मेशपुर
  - ③ M/s NJP Stone Works (Stone crusher), मौजा - छिडली-  
- डगों
  - ④ M/s Noorujaman Shekh, मौजा - मानसिंहपुर
  - ⑤ M/s New four star stone works, मौजा - छिडलीडगों
  - ⑥ M/s Jai Guru Stone Works, मौजा - मानसिंहपुर
- के द्वारा परीक्षण को प्रदुषित किये जाने के सम्बन्ध में।

महोदय,

उपर्युक्त विषय के संदर्भ में ~~कृपया~~ हम ग्राहकों का कहना है कि पंचायत - मूर्गाडगों, प्लाना - हिरणपुर, जिला - पाकुड़ के अन्तर्गत उक्त सभी स्टोन वर्क के द्वारा आस-पास परलबध बहुत नजदीक में स्थित मानव स्वास्थ्य, प्राथमिक विद्यालय, आंगनवाड़ी में पत्थर धावन, पत्थर कुल से निकलने वाला डस्ट से परीक्षण तथा आसपास के और स्कूल, आंगनवाड़ी जाते-जाते वाले बच्चों को स्वास्थ्य पर बुरा असर पड़ रहा है, दिन के अलावे रात में भी पत्थर कुल चलाया जाता है, जिससे लोगों को वायु के साथ-साथ ध्वनि प्रदुषण का भी सामना करना पड़ता है। यहाँ तक पानी का छिड़काव भी नहीं किया जाता है। विद्यालयों में पेड़-पौधा लगाने का प्रबन्धन भी है, लेकिन अभी तक कहीं भी पेड़-पौधा नहीं लगाया गया है जिससे यह स्पष्ट होगा कि कृता से निकलने वाला धूल

सीधे प्यो व कुल, जॉगवबाड़ी पर गिरा है।

उक्त एगोन वकले जहाँ-जहाँ स्थित है उसके आस-पास खेती भी किया जाग है काल के धूल से सीधे खेते पर जाता है, जिससे खेत बँजर होने के कारण में है। पत्थर खादों में बड़ा बेरिंग। कारा विस्फोट किया जाग है जिससे आस-पास के घर, स्कूल जोगवबाड़ी कोपरे लगता है, धन की प्रिया कटने के कारण पर है। पत्थर खादान की गहराई अधिक होने के कारण चापाकल का पानी ~~है~~ घट गया है जिससे पानी की किकन का धामता कला पड़ता है।

अतः आप अधिकतम से हम ग्रामीणों के इस विग्री पर को लक्षण में लेने हुए उक्त सभी एगोन वकले पर उचित कारवाई करने की कृपा की जाए।

दिनांक - 21/2/25

आपका विश्वाशील

- ① महेंद्र प्रकाश सोरेन
- ②  दिगीत सीता लाल
- ③  दिगीत रामु प्रसन्न
- ④  दिगीत रामप्रदी सावका
- ⑤ मांझी सोरेन

(6) दोस्रो हेमब्रम

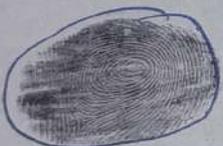
(7) भास्केल डुडु

(8)  टिणीक मिरु सौरन

(9) रामू सौरन

(10)  टिणीक शबान डुडु

(11)  टिणीक बुलान हाँवका

(12)  टिणीक देना हाँवका

(13)  टिणीक दुली मुर्क

(14)  टिणीक. दोना मुर्क

(15) सुनील सौरन

(16) प्रेम प्रकाश सौरन

